



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

**O.A.No.62/653/2020 Date of decision: 04.09.2020**

**CORAM:HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)  
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Mubina Nasreen, W/O Sh. Shamim Ahmad Qari, R/o Village  
Prantee Panikhar, Tehsil TaiSuru, District Kargil-194301. Age  
36 years.

**...APPLICANT**

**BY: MR. KAPIL GUPTA, COUNSEL FOR THE APPLICANT.**

VERSUS

1. U.T. of Ladakh through Commissioner-cum-Secretary to Government, School Education Department, Civil Secretariat, Leh, Ladakh.
2. Chairman, Ladakh Autonomous Hill Development Council, Kargil.
3. Nasir Ahmad, Chief Education Officer, Kargil.
4. Deputy Chief Education Officer, Sankoo, Kargil.
5. Zonal Education Officer, Taisuru, Kargil.

**...RESPONDENTS**

**BY: MR. TAHIR MAZID SHAMSHAI, COUNSEL FOR THE RESPONDENTS.**



## **ORDER(Oral)**

### **AJANTA DAYALAN, MEMBER (A):-**

1. Counsel for the applicant stated that the applicant was engaged as Cluster Resource Person in 2017 and sanctioned two months Child Care Leave from 18.03.2019 to 16.05.2019 and thereafter she applied for extension of Child Care Leave from 17.05.2019 to 14.08.2019 and then from 15.08.2019 upto ending November 2019. Though the applications were received by the concerned authorities, no leave was sanctioned with the result that no salary has been paid to the applicant since January 2019 till today. Counsel for applicant further submitted that initially a Inquiry Committee was constituted to inquire into where about of the applicant and Committee submitted its report in September 2019 recommending for sanction of leave. Counsel for the applicant submitted that despite this, no salary has been paid to her. Instead, a second Committee has been constituted vide order dated 26.08.2020, without giving any reason.
  
2. Counsel for the applicant further submitted that at this stage, he will be satisfied in case directions are issued to the respondents to decide the pending representation of the applicant dated 10.07.2019

(Annexure A-10), in a time bound manner. In fact, the representation must be of 10.07.2020 as would be clear from the contents of the representation itself, and definitely not 10.07.2019 though it is dated so.

3. Counsel for the respondents has no objection to this prayer.
4. In view of the above, this O.A. is disposed of by directing the respondents to decide representation of the applicant dated 10.07.2020 (Annexure A-10), within a period of two months from the date of receipt of a certified copy of this order.
5. Needless to mention that this order will not be treated as reflection or opinion on the merits of the case. No costs.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

**(AJANTA DAYALAN)**  
**MEMBER (A)**

Date: 04.09.2020

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